

| 1       | 2                              | 3     | 4    | 5   | 6   | 7   | 8   | 9            |
|---------|--------------------------------|-------|------|-----|-----|---|-----|--------------|
| 17.     | Nagaland                       | 4     | Nil  | Nil | Nil | Nil   | Nil | Nil          |
| 18.     | Orissa                         | 1657  | 25   | 1   | Nil | Nil   | Nil | Nil          |
| 19.     | Punjab                         | 1968  | 112  | 1   | Nil | Nil   | Nil | Nil          |
| 20.     | Rajasthan                      | 1194  | 87   | 17  | Nil | Nil   | 7   | 2,57,239     |
| 21.     | Sikkim                         | 4     | Nil  | Nil | Nil | Nil   | Nil | Nil          |
| 22.     | Tamil Nadu                     | 3770  | 419  | 3   | 2   | Nil   | 8   | 1,50,000     |
| 23.     | Tripura                        | 352   | 20   | Nil | Nil | Nil   | Nil | Nil          |
| 24.     | Uttar Pradesh                  | 1403  | 88   | 27  | 57  | Nil   | 109 | 1,62,46,360  |
| 25.     | West Bengal                    | 1040  | 61   | 11  | 9   | Nil   | 8   | 75,00,000    |
| 26.     | Pondicherry                    | Nil   | Nil  | Nil | Nil | Nil   | Nil | Nil          |
| 27.     | Andaman and<br>Nicobar Islands | Nil   | Nil  | Nil | Nil | Nil   | Nil | Nil          |
| 28.     | Chandigarh                     | 113   | 3    | Nil | Nil | Nil   | Nil | Nil          |
| 29.     | Delhi                          | 539   | 22   | 6   | 2   | Nil   | 5   | 2,45,000     |
| 30.     | Dadra and Nagar<br>Haveli      | 10    | Nil  | 1   | 1   | investigation<br>is in<br>progress<br>under the<br>D&C<br>Rules,<br>meanwhile<br>the<br>manufacturing<br>license<br>has been<br>suspended | Nil | 55,00,000    |
| 31.     | Daman and Diu                  | 51    | Nil  | Nil | Nil | Nil   | Nil | Nil          |
| 32.     | Lakshadweep                    | Nil   | Nil  | Nil | Nil | Nil   | Nil | Nil          |
| 33.     | Chhattisgarh                   | 26    | 11   | Nil | Nil | Nil   | Nil | Nil          |
| 34.     | Jharkhand                      | 186   | 36   | 2   | 1   | Nil   | Nil | 19,340       |
| 35.     | Uttaranchal                    | ...   | Nil  | Nil | Nil | Nil   | Nil | Nil          |
| TOTAL : |                                | 39248 | 1942 | 117 | 138 | 6   | 147 | 10,07,52,807 |

**Decentralised management under NRHM**

†951. SHRI ANIL MADHAV DAVE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether under the National Rural Health Mission (NRHM) Government proposes to bring decentralised management and ensuring accountability by engaging NGOs for community monitoring;

(b) if so, the details thereof;

(c) whether the programme of NGOs is proposed to be modified in such a way that the presence of quality NGOs for community monitoring and skill development could be ensured at block, district and State levels; and

(d) if so, the details thereof and the steps taken by the Central Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) NRHM provides for Community Monitoring.

(b) Advisory Group on Community Action carried out Community Monitoring in 9 States. States have proposed Community Monitoring in their Programme Implementation Plan for 2010-11.

(c) and (d) NRHM framework for Implementation provides for partnership with Non-Governmental Organisations for meeting public health goals. Grants-in-Aid Committee for NGO proposals are at State level as per NRHM's framework for implementation. It provides for innovations to improve capacity for decentralized management of health.

#### **Provision of grant to PATH**

952. SHRIMATI BRINDA KARAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Ministry provided any grant to Programme for Appropriate Technology (PATH) based in Seattle, United States of America and/or its office in India in the past three years; and

(b) if so, the amount of the grant and the purpose thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): No.

(b) Does not arise.

#### **Action against fake doctors**

953. SHRI RAJKUMAR DHOOT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Medical Council of India (MCI) raided clinics and dispensaries of many fake doctors practising in Delhi from 1 June, 2010 onwards;

(b) if so, the details thereof;

(c) the action taken against the culprits; and

(d) based on the feedback what action Government proposes to take to get rid of fake doctors in other parts of the country as well?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): No.